

be universally adopted whenever these societies are formed in the different States?

**Shri Shyam Dhar Misra:** Model schemes have been circulated. The by-laws have not been framed. It will be for the respective co-operative societies to frame their own by-laws.

**Shri Sham Lal Saraf:** Once these co-operatives are floated or are set up, may I know whether Government will be helpful to them in securing the petrol depots?

**Shri Shyam Dhar Misra:** It is not for Government to secure the depots. It is Messrs. Indian Oil Co. Ltd. which itself secures depots, sometimes procures the lands and gives certain finances for this purpose.

**Shri Sham Lal Saraf:** My submission is this. Once these co-operatives are set up, at least there must be some agency for enabling them to get these depots from these big combines. If they do not get them, then there is no use of setting up these co-operatives.

**Mr. Speaker:** The hon. Deputy Minister has stated that that would be for the Indian Oil Co. Ltd.

**Shri Sivamurthi Swamy:** May I know how many co-operative societies are working in the country at present and how many have applied?

**Shri Shyam Dhar Misra:** Under this scheme or under any other scheme?

**Shri Sivamurthi Swamy:** Under this scheme in regard to petrol.

**Mr. Speaker:** The hon. Minister has replied already that there is none yet.

#### Water Resources

\*562. **Shri Tan Singh:** Will the Minister of Health be pleased to state:

(a) whether Government are contemplating to plan a programme for

conservation of water resources to safeguard and regulate future development of all water supply systems; and

(b) whether any survey at National or State level is likely to be conducted to decide the nature and extent of resources which will have to be harnessed for the present and future needs of the country?

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** (a) and (b). A proposal to institute a water resources study of river valleys to cover water supply requirements for domestic and industrial purposes is under consideration. This study is contemplated to be a part of study on natural resources.

#### Crop Pattern

\*564. **Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to take measures for the regulation of acreage and crop pattern in the country; and

(b) if so, what are they?

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** (a) and (b). It is not proposed to regulate the acreage or cropping patterns in the country by legislation, but it is proposed to influence the acreages and cropping patterns through persuasion and incentives such as prizes, facilities for growing, processing and marketing the crops.

**Shri D. C. Sharma:** May I know what method of persuasion Government are going to adopt so that the crop pattern is variegated and brings good results to the country?

**Dr. Ram Subhag Singh:** Actually, the hon. Member might be aware that in areas where irrigation facilities are going to be provided, we have already requested the State Governments to introduce cotton; and in jute-growing

areas, some price factors will be introduced which might give incentive to the growers to take to growing paddy and other crops. Similarly, in Western UP, in the sugarcane growing areas also, cotton is likely to be encouraged. There also, we shall persuade the farmers to take to cotton-growing by giving them some financial aid also, if need be.

**Shri D. C. Sharma:** Since there is a tendency in India to switch over from cereal crops to cash crops, may I know whether Government are doing anything to bring about a co-ordination between the cash crops and the other types of crops?

**Dr. Ram Subhag Singh:** Yes, Sir. The effort is to coordinate the activities, but not by legislation, as I said in the original reply. The price of jute is generally 2½ times the price of paddy, and, so, the prices will be regulated in such a way that cereal production is not hampered.

**Shri Inder J. Malhotra:** May I know whether the Government is convinced that the regulated crop pattern will be useful for the country; and, if so why is Government hesitant to bring in legislation for this?

**Dr. Ram Subhag Singh:** There is no question of being hesitant. But, as the hon. Member is aware, it is not possible, in one day, to change the minds of the growers; nor is it possible to reach the home of every person. So, it will take some time; and, our effort will be to persuade them.

**श्री विभूति मिश्र :** क्राप पैटर्न के साथ साथ जमीन का भी क्लासिफिकेशन जरूरी है ताकि यह पता लगाया जा सके कि कौन सी जमीन में कौन सी फसल उपजाई जा सकती है अच्छी तरह से। मैं जानना चाहता हूं कि क्या सरकार ने इस का भी कोई इंतजाम सोचा है ?

**डा० राम सुभग सिंह :** इसके बारे में एक बहुत बढ़िया व्यवस्था की बात सोची जा रही है। डा० जे० एस० पटेल की अध्यक्षता

में एक क्रापिंग पैटर्न की कमेटी बनाई गई है जो देश भर में देखेगी कि किस जमीन पर कौन सी फसल अच्छी तरह से हो सकती है और क्या क्या प्रोत्साहन मिलना चाहिये लोगों को ऐसा करने के लिये ?

**श्री तुलसी दास जाधव :** देश में जिन वस्तुओं की जरूरत है, उन वस्तुओं को खेतों में पैकाया जाय, ऐसी कोई इंस्ट्रक्शन सरकार देती है ?

**डा० राम सुभग सिंह :** देश में जितनी चीजों की आवश्यकता है, उन चीजों पर ध्यान दिया जा रहा है और उन का उत्पादन बढ़ाने का भी प्रयास किया जा रहा है। पर जैसा कि माननीय सदस्य जानते हैं कि हर चीज का उत्पादन जितनी जरूरत है, उस मात्रा में हो सकना हर जगह कठिन है। इसलिये उस में एक बैलेंस रख कर ज्यादा से ज्यादा उत्पादन बढ़ाने की बात होगी।

#### “Deferred Prices” Paid to Cane Growers

+

{ **Shri Tridib Kumar Chaudhuri:**  
\*565. { **Dr. Mahadeva Prasad:**  
      { **Shri Sinhasan Singh:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it has been decided to abandon the scheme of “deferred prices” to be paid to sugar cane growers by the sugar mills over and above the fixed price of Rs. 1.62 per maund for cane purchased by the latter during each crushing season in accordance with the price-profit linking formula announced in September, 1958 by an amendment of the Sugar Cane Control Order of 1955;

(b) how many sugar mills came under the obligation to pay the said deferred price according to the formula announced in 1958;